

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A scheme for the setting up of an Oil Prospecting Division has been drawn up and is receiving Government's urgent consideration. Details cannot be disclosed at present.

Shri Gidwani: What is the quantity and value of oil imported into this country every year?

Shri K. D. Malaviya: That question may be put to the Production Minister.

Shri Gidwani: I read in the press that Rs. 22 crores worth of oil was imported.....

Mr. Speaker: He may put the question to the Minister of Production, not to him.

Shri Gidwani: May I know whether any Indian companies have applied for licences for prospecting oil, and, if not, whether any efforts have been made to induce them to do so?

Shri K. D. Malaviya: So far as I know, there is no Indian oil prospecting company.

Shri Gidwani: Would it not then be better that the work should be done on behalf of Government than to allot this to foreign companies?

Mr. Speaker: He is making a suggestion.

Shri Meghnad Saha: May I know if any attempt has been made to include Indian personnel in these oil prospecting concerns?

Shri K. D. Malaviya: Yes, Sir. Under the agreement they have to train our people also for prospecting, and a number of people are included.

Shri Bansal: What are the terms and conditions under which these rights to explore are granted to foreign companies?

Shri K. D. Malaviya: There are different terms and agreements. In regard to one of them, namely the Standard Vacuum Oil Company, the

terms of agreement have been drawn up. It is a long agreement and I am afraid I cannot read it just now before the House. I require notice.

विन्ध्य प्रदेश में भारतीय प्रशासनिक सेवा संवर्ग के पद

*४२५. श्री बी० डी० शास्त्री : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विन्ध्य प्रदेश के कुछ कर्मचारी संघ लोक सेवा आयोग की स्वीकृति के बिना भारतीय प्रशासनिक सेवा संवर्ग के पदों पर स्थानापन्न रूप से काम कर रहे हैं ;

(ख) यदि हाँ, तो उन की संख्या कितनी है; और

(ग) क्या विन्धीय सरकार ने इस बात को रोकने के लिये कोई कार्यवाही की है ?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) Seven.

(c) Although I.A.S. Cadre posts are normally to be held by Cadre officers, the Cadre Rules permit State Service or other officers to hold the Cadre posts in the event of suitable Cadre officers not being available. A reference to the Union Public Service Commission is prescribed in cases where the period of such officiation exceeds or is likely to exceed six months. The Government of Vindhya Pradesh have been asked to refer the cases of the officers in question to the Union Public Service Commission for advice.

श्री बी० डी० शास्त्री : क्या मैं जान सकता हूँ कि आई० ए० एस० पोस्ट में आफिसरशिप करने का मौका सर्विस की सीनियोरिटी के मुताबिक दिया जाता है या प्रान्तीय सरकार की इच्छा पर निर्भर है कि जिस चाहें उसें ?

Shri Datar: Rules have been laid down according to which certain persons are to be taken from the provincial services by what is known as

the promotion quota. In addition, there are certain difficulties where the Cadre officers are not sufficiently available or are not sufficiently experienced. Therefore, the old provincial service people have to be appointed to these posts only for a temporary period

श्री बी० डी० शास्त्री : क्या यह सच है कि आइ० ए० एस० पोस्ट्स के लिये आफिशियंट करने का मौका जूनियर आफिसर्स को दिया गया है और जो सीनियर आफिसर्स थे तथा काबिलियत में भी दूसरों से आगे थे उन्हें मौका नहीं दिया गया ?

Shri Datar: So far as junior officers are concerned, what is necessary is that they must have put in at least eight years of service and then they would be considered.

डॉ० राम सुभग सिंह : उनका सवाल दूसरा था और जवाब दूसरा दिया गया ।

Mr. Speaker: I think he has replied it properly. His allegation was that juniors have been given chances and some seniors have not been given any or that some officers have been given chances and others have not been given. He said that the minimum is eight years' service.

Dr. Ram Subhag Singh: The question is whether any juniors have been given chances.

Mr. Speaker: That is going into administrative details. These questions ought not to be permitted or put in this House.

Shri M. L. Dwivedi: May I know whether the selection of candidates is out of the local officers or from officers who come for a temporary period?

Shri Datar: Does the hon. Member refer to the selection for the promotion quota?

Shri M. L. Dwivedi: For the I.A.S.

Shri Datar: The I.A.S. consists of two quotas: one by direct recruitment

through examination and the other by promotion to the extent of 25 per cent.

Shri M. L. Dwivedi: I refer to the latter.

Shri Datar: So far as the latter is concerned, the present procedure is that the State Governments make certain recommendations with the consent of the local Public Service Commissions, if any. All these recommendations are sent to the U.P.S.C. and then their final recommendations are accepted.

Mr. Speaker: Next question.

Shri M. L. Dwivedi: What is the procedure in the Part C States? There are no Public Service Commissions there.

Mr. Speaker: Order, order. Whatever it is, the question need not be gone into further. Next question.

एकरूप शिक्षा नीति

*४२६. श्री एम० एल० द्विवेदी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने शिक्षा के लिये कुछ मूलभूत सिद्धान्त निर्धारित किये हैं, ताकि राज्य सरकारें अपने अपने राज्यों में एक ही शिक्षा नीति अपना सकें; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes.

(b) The Government of India have examined these problems at all stages of education in representative committees and commissions including the Central Advisory Board of Education in which State Government officials were included, they have approved certain principles regarding the pattern of Basic, Secondary,